

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-1782/ND/2019**

IN THE MATTER OF:

M/s. Sameta Metal Pro. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 06.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

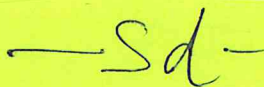
SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)

For the Resolution Professional

:Ms. Parnika Jain, Advocate

ORDER

Heard the submissions made by the Learned Counsel for RP. The Learned Counsel for RP has submitted that CoC has filed an application in the matter for early resolution. The said application has yet come on e-portal. The Court Officer is directed to get the application listed at the earliest. Matter is adjourned to **20.04.2021**.



**(K.K. Vohra)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)